NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CAs No.201/2017, 206/2017, 169/2017 & 6/2018, IN CP (IB) No.06/Chd/CHD/2017 (Decided matter)

In the matter of:

M/s Hind Motors India Ltd.

....Petitioner-Applicant.

Present: Mr.Arjun Pratap Atma Ram, Advocate for the petitioner.

Mr.Kamal Satija, Advocate for the Liquidator.

Mr.Anil Kumar Aggarwal, Advocate for respondent No.1.

The learned counsel for the parties submit that the liquidation proceedings have been stayed by the Hon'ble National Company Law Appellate Tribunal, New Delhi in Company Appeal (AT) (Ins) No.239 of 2017, Company Appeal (AT) (Ins) No.240 of 2017 and Company Appeal (AT) (Ins) No.241 of 2017 and the matter is now fixed for 11.01.2018 before the Hon'ble, National Company Law Appellate Tribunal, New Delhi. Therefore, list the matter on 23.01.2018. Copy of this order be placed on record of connected matters fixed today.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

January 09, 2018.